

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**I.A. No. 963 of 2017**

**In**  
**Company Appeal (AT) No. 397 - 399 of 2017**

**IN THE MATTER OF:**

**Surinder Mehta & Ors.**

**...Appellants**

**Versus**

**Prime Meiden Ltd.**

**...Respondent**

**Present:**

**For Appellants :**

**Shri Jaideep Gupta, Senior Advocate assisted by  
Shri Nishant Bhardwaj and Shri Robin Debey,  
Advocate**

**For Respondents :**

**Shri P.V. Kapur, Senior Advocate assisted by Shri  
Rohit Kochhar, Shri Inder Rajgill, Ms. Anuradha  
Sharma, Shri Avichal Prasad and Shri Laksya  
Khanna, Advocates**

**Shri Siddharth Yadav and Shri Ramanjit Singh,  
Advocates for Performa Respondent Nos. 10 & 11**

**ORDER**

**13.12.2017** Having heard the learned counsel for the parties, we are of the view that no further interim order is required to be passed in the present appeal. The facts mentioned in the Interlocutory Application may, however, be taken into consideration at the time of hearing the appeal.

I.A. No. 963 of 2017 stands disposed of.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice Bansi Lal Bhat ]  
Member (Judicial)

/ns/uk